IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 30
TP (Co. Act.)- 37(PB)/2023
Old CP No. 531/2016

IN THE MATTER OF:

Aakash Engineers & Contractors .... Petitioner/Applicant

Vs.

Gaursons Hi-Tech Infrastructure (P) Ltd. .... Respondent

Order u/S. 433(e)/433(f) of the Companies Act, 1956.

Order delivered on 21.03.2024

CORAM:
SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Appearance not marked
For the Respondent : None

ORDER

1. Mr. Mehul Gupta, Ld. Counsel appears through VC on behalf of the Petitioner and seeks time to file his Vakalatnama and to make his submissions in the matter. He is allowed to do so.

2. It is also stated by him that in previous order dated 11.02.2024, the name of Mr. Akash Malik has been inadvertently mentioned as an Advocate though he is a Proprietor of the petitioner company.

3. Mr. Mehul Gupta, Ld. Counsel is directed to file a memo to this effect on the next date of hearing. He also undertakes to file the hard copies of all the pleadings done earlier so as to enable the Registry to corroborate the same with respect to the soft copies made available by Hon'ble High Court of Delhi.

4. At request, list the matter **on 16.05.2024.**

Sd/-
AVINASH K. SRIVASTAVA
MEMBER (TECHNICAL)

Sd/-
BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

Shubham Pandya – 21.03.2024